

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.10.2012

CP 34/2012 (OA No. 534/2011) with MA 352/2012

Applicant present in person.

Mr. Gaurav Jain, Counsel for respondents.

MA No. 352/2012

Heard on MA for taking documents on record filed on behalf of respondent no. 5. Through this MA, he has prayed that the subsequent orders passed during the pendency of the Contempt Petition be taken on record.

The MA is allowed. The documents failed alongwith this MA be taken on record.

The MA stands disposed of accordingly.

CP 34/2012 (OA No. 534/2011)

List it on 11.12.2012 for filing reply on behalf of respondents nos. 1 to 4.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

ahq

CP NO. 34/2012

Applicant present in person
Mr. Gaurav Jain, Counsel for respondents -

Heard. The C.P. has been disposed of by a separate order for the reasons dictated therein.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 11th day of December, 2012

Contempt Petition No.34/2012
(OA No.534/2011)

CORAM:

HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.)
HON'BLE MR. ANIL KUMAR, MEMBER (ADMV.)

Durga Prasad Yadav
s/o late Shri Radha Krishan Yadav,
r/o 2, Shri Ram Nagar-B,
Kalwar Road, Jhotwara,
Jaipur

... Applicant

(Applicant present in person)

Versus

1. Shri P.K.Mishra, Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pension, North Block, New Delhi.
2. Dr. Symal Kumar Sarkar, Secretary (Service and Vigilance), Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pension, North Block, New Delhi.
3. Maijar Promod Behal, Director, General (Resettlement), West Block, R.K.Puram, New Delhi.
4. Miss. Monali P Dhakte, Regional Director, Staff Selection Commission, 12. CGO Complex, Lodhi Road, New Delhi.
5. Shri S.K.Bhahri, Principal Accountant General (A&E), Jan Path, C-Scheme, Jaipur

... Respondents

(By Advocate : Shri Gaurav Jain)

ORDER (ORAL)

The learned counsel appearing for the respondents submits that the present Contempt Petition has been filed for non-compliance of the order passed by this Tribunal dated 17.11.2011 by which this Tribunal directed the respondents to consider and decide the notice for demand of justices dated 28.09.2011 and pass a reasoned and speaking order and communicate the same to the applicant. He further submits that in compliance of the order of this Tribunal, the notice for demand of justice has been decided vide letter dated 18.9.2012 by the respondents by passing a speaking order.

2. In view of this fact, the order passed by this Tribunal has been fully complied with. Accordingly, we are of the view that the present Contempt Petition does not survive and the same is accordingly dismissed. Notices issued are hereby discharged.

Anil Kumar
(ANIL KUMAR)
Admv. Member

K. S. Rathore
(JUSTICE K.S.RATHORE)
Jdil. Member

R/